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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 375-L.—17th April, 2023.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XX of 2022

THE WEST BENGAL STAFF SELECTION COMMISSION (AMENDMENT) ACT, 2022.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*, *Extraordinary*, of the 17th April, 2023.]

An Act to amend the West Bengal Staff Selection Commission Act, 2011.

Whereas it is expedient to amend the West Bengal Staff Selection Commission Act, 2011, for the purposes and in the manner hereinafter appearing;

West Ben. Act XVII of 2011.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Staff Selection Commission (Amendment) Act, 2022.

The West Bengal Staff Selection Commission (Amendment) Act, 2022.

(Sections 2, 3.)

(2) It shall come into effect at once.

Amendment of section 3 of West Ben. Act XVII of 2011.

- 2. In the West Bengal Staff Selection Commission Act, 2011 (hereinafter referred to as the principal Act), in section 3, for sub-section (2), the following sub-section shall be substituted:—
- "(2) The West Bengal Staff Selection Commission shall consist of a Chairperson and not more than six members. The Chairperson shall be administrative Head of the Commission and shall have the powers of the Head of the Department.".

Amendment of section 4.

- 3. In section 4 of the principal Act,—
- (1) for sub-section (2), the following sub-section shall be substituted:—
 - "(2) The Chairperson and the members of the Commission shall hold office for a period of five years or till he attains the age of 65 years, whichever is earlier.".
- (2) in sub-section (3), for the figures and word "62 years", the figures and word "65 years" shall be substituted.

By order of the Governor,

PRADIP KUMAR PANJA,
Pr. Secy. to the Govt. of West Bengal,
Law Department.